

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 125**  
**(IB)-415/PB/2019**

**IN THE MATTER OF:**

Unimax International

v.

M/s. Soho Infrastructure Pvt Ltd.

**Order under Section 9 of IBC, 2016 (CIRP)**

.... Applicant/petitioners

.... Respondent

**Order delivered on 12.02.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**MS. SUMITA PURKAYASTHA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/petitioners : Mr. Dharmendra Tyagi, Adv.

For the Respondent : Ms. Srishti Badhwar, Adv. for RP.

Mr. Mrinal Harsh Vardhan & Mr. Kartik Sarin, Advs.

**ORDER**

**C.A. No. 714(PB)/2020**

It is an application filed by the RP under Sections 69, 70 and 74 of the IBC, 2016 seeking punishment as stated under those sections but this Bench having no such jurisdiction to deal with the matter under those sections, this application is hereby dismissed as misconceived.



**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(SUMITA PURKAYASTHA)**  
**MEMBER (TECHNICAL)**